

**Before Shri R.S. Virk, District Judge (Retd.)  
In the matter of PACL Ltd.**

**File no. 647**

**Applicants :** (i) Smt. Shanti Devi w/o Kanwar Pal, Delhi;  
(ii) Ms. Meenakshi d/o Vinod Kumar, Delhi;  
(iii) Shri Vinod Kumar s/o Kanwar Pal, Delhi;  
(iv) Shri Sohender Kumar s/o Bhartari Lal, Delhi;  
(v) Smt. Mamta w/o Anil Kumar, Delhi;  
(vi) Shri Ajay s/o Ranjeet Singh, Delhi;  
(vii) Smt. Savitri Devi w/o Ranjeet Singh, Delhi;  
(viii) Shri Ranjeet Singh s/o Rup Singh, Delhi;  
(ix) Smt. Shitla w/o Udaybhan, Delhi;  
(x) Smt. Sangeeta w/o Arimardan, Delhi.

**Present :** None

**Order :**

1. (a) It may be noticed at the outset that vide order dated 02/02/2016, passed in civil appeal no. 13301/2015 bearing the title Subarata Bhattacharaya Versus Securities & Exchange Board Of India, the Hon'ble supreme court had directed constitution of a committee by SEBI to be headed by Hon'ble Mr. Justice R.M. Lodha former Chief Justice of India as its Chairman for disposing of the land purchased by PACL so that the sale proceeds recovered there from can be paid to the investors who have invested their funds in the company for purchase of the land.

(b) 2<sup>nd</sup> Status Report (Volume-I) of the Justice (Retd.) R.M. Lodha Committee (in the matter of PACL Ltd) submitted before the Hon'ble Supreme Court, had at page 77 thereof, proposed as under :-

“It would be in the interest of the investors of the Company, that all objections based on documents purportedly executed after 02-02-2016 be scrutinized and then heard and disposed of by a retired Judicial Officer(s) assisted by requisite number of Advocates, appointed by the Committee.”

(c) The aforesaid proposal of committee was accepted by the Hon'ble Supreme Court.

2. (a) Subsequent thereto, I have been appointed by the said committee to hear objections/representations against attachments of various properties in the matter of PACL Ltd which appointment has been duly notified in SEBI Press release no. 66 dated 08/12/2017.

(b) My said appointment is also duly mentioned in the order dated 15/11/2017 (to be read with orders dated 13/04/2018, 02/07/2018 and 07/12/2018) of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI.

3. This common order will dispose off the ten applications of all persons named above who are seeking recovery of the amounts statedly invested by them with PACL as detailed in their respective applications.
4. (a) The applicant Smt. Shanti Devi w/o Kanwar Pal seeks refund of Rs.20,000/- with the averment that she had invested the said amount with PACL India Ltd on 29/04/2006 as per registration certificate no. U032015857 dated 29/04/2006 for allotment of 400 Sq. Yd. plot, but she has not heard anything further from PACL.

(b) The applicant Smt. Shanti Devi w/o Kanwar Pal further seeks refund of Rs.50,000/- with the averment that she had invested the said amount with PACL India Ltd on 15/10/2009 as per registration certificate no. U032211310 dated 15/10/2009 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 15/10/2016 but she has not heard anything further from PACL.

(c) The applicant Smt. Shanti Devi w/o Kanwar Pal also seeks refund of Rs.20,000/- with the averment that she had invested the said amount with PACL India Ltd on 30/01/2010 as per registration certificate no. U032237594 dated 30/01/2010 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 30/01/2017 but she has not heard anything further from PACL.

(d) The applicant Smt. Shanti Devi w/o Kanwar Pal also seeks refund of Rs.22,500/- with the averment that she had invested the said amount with PACL India Ltd on 02/07/2010 as per registration certificate no. U032277517 dated 02/07/2010 for allotment of 450 Sq. Yd. plot. It is contended that the said agreement has matured on 02/07/2017 but she has not heard anything further from PACL.

(e) The applicant Smt. Shanti Devi w/o Kanwar Pal also seeks refund of Rs.22,500/- with the averment that she had invested the said amount with PACL India Ltd on 02/07/2010 as per registration certificate no. U032277519 dated 02/07/2010 for allotment of 450 Sq. Yd. plot. It is contended that the said agreement has matured on 02/07/2017 but she has not heard anything further from PACL.

5. The applicant Ms. Meenakshi d/o Vinod Kumar seeks refund of Rs.10,000/- with the averment that she had invested the said amount with PACL India Ltd on 30/01/2010 as per registration certificate no. U032237595 dated 30/01/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 30/01/2017 but she has not heard anything further from PACL.

6. (a) The applicant Shri Vinod Kumar s/o Kanwar Pal seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 28/04/2010

as per registration certificate no. U032259743 dated 28/04/2010 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 28/04/2017 but he has not heard anything further from PACL.

(b) The applicant Shri Vinod Kumar s/o Kanwar Pal further seeks refund of Rs.75,000/- with the averment that he had invested the said amount with PACL India Ltd on 21/08/2012 as per registration certificate no. U032441974 dated 21/08/2012 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 21/08/2018 but he has not heard anything further from PACL.

7. The applicant Shri Sohender Kumar s/o Bhartari Lal seeks refund of Rs.50,000/- with the averment that he had invested the said amount with PACL India Ltd on 31/03/2014 as per registration certificate no. U032497610 dated 31/03/2014 for allotment of 500 Sq. Yd. plot. It is contended that the said agreement has matured on 31/03/2020 but he has not heard anything further from PACL.
8. The applicant Smt. Mamta w/o Anil Kumar seeks refund of Rs.10,000/- with the averment that she had invested the said amount with PACL India Ltd on 20/01/2010 as per registration certificate no. U032232871 dated 20/01/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 20/01/2017 but she has not heard anything further from PACL.
9. The applicant Smt. Savitri Devi w/o Ranjeet Singh seeks refund of Rs.60,000/- with the averment that she had invested the said amount with PACL India Ltd on 30/06/2014 as per registration certificate no. U032501055 dated 30/06/2014 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 30/06/2020 but she has not heard anything further from PACL.
10. The applicant Shri Ranjeet Singh s/o Rup Singh seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 05/10/2012 as per registration certificate no. U032447807 dated 05/10/2012 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 05/10/2019 but he has not heard anything further from PACL.
11. (a) The applicant Smt. Shitla w/o Udaybhan seeks refund of Rs.10,000/- with the averment that she had invested the said amount with PACL India Ltd on 31/10/2008 as per registration certificate no. U032143726 dated 31/10/2008 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 31/10/2018 but she has not heard anything further from PACL.  
  
(b) The applicant Smt. Shitla w/o Udaybhan further seeks refund of Rs.22,500/- with the averment that she had invested the said amount with PACL India Ltd on 20/09/2012 as per registration certificate no. U032446011 dated 20/09/2012 for allotment of 450 Sq. Yd. plot. It is contended that the said agreement has matured on 20/09/2018 but she has not heard anything further from PACL.

(c) The applicant Smt. Shitla w/o Udaybhan also seeks refund of Rs.75,000/- with the averment that she had invested the said amount with PACL India Ltd on 27/05/2013 as per registration certificate no. U032473113 dated 27/05/2013 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 27/05/2019 but she has not heard anything further from PACL.

12. The applicant Smt. Sangeeta w/o Arimardan seeks refund of Rs.37,500/- with the averment that she had invested the said amount with PACL India Ltd on 06/06/2013 as per registration certificate no. U032473744 dated 06/06/2013 for allotment of 750 Sq. Yd. plot. It is contended that the said agreement has matured on 06/06/2019 but she has not heard anything further from PACL.

13. (a) The applicants above named are seeking recovery of the amounts indicated in the foregoing paras but prayer for refund of money statedly invested by them with PACL cannot be dealt with by me because my mandate is confined to dealing with objections/representations received by the Committee 'against' attachment of properties detailed in [www.auctionpacl.com](http://www.auctionpacl.com), which aspect is duly referred to in the order dated 15/11/2017 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017 for the guidance of investors.

(b) Moreover, SEBI vide its press release no.6/2019 dated 08/02/2019 has invited claims from all investors who are having claims outstanding against PACL Ltd. Such claims can be lodged online at its dedicated website, <http://sebipaclrefund.co.in/>.

(c) No notice is thus required to be issued to any of the above named persons and the applications detailed above seeking refund of the amounts claimed therein cannot be entertained by me and are accordingly rejected.

**Date : 15/04/2019**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**